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Title: Observation by the Mr. Speaker regarding alleged threatening of Members of Bahajun Samaj Party.

MR. SPEAKER: Hon. Members, on 22 July, 2008, Shri Brajesh Pathak, M.P. raised in the House the matter regarding alleged threatening of Members of Bahujan Samaj Party to vote in favour of Motion of Confidence by a person purporting to be a CBI official. Shri Pathak also handed over some documents at the Table of the House which according to him were given to him by the said person with a warning that if the Members of BSP did not support the Motion of Confidence, their Leader Km. Mayawati will be implicated in criminal cases, details of which were contained in those documents.

I had thereupon observed as follows:-

"Mr. Pathak raised a very important matter. You want me to look into the matter. I have kept the record. I will look into it. So far as the question of protection is concerned, in the presence of all of you, and the nation is also listening to me, I am requesting the hon. Home Minister to see that all Members of Parliament get full protection."

In his written communication dated 22 July, 2008, addressed to me, Shri Brajesh Pathak reiterated the allegations made by him in the House.

I caused copies of the documents handed over by Shri Pathak to be forwarded to the Ministry of Personnel, Public Grievances and Pensions for furnishing a factual report.

The Ministry *vide* their communication dated 22 September, 2008, have forwarded factual report as received by them from the Central Bureau of Investigation.

The CBI have, in their factual report, stated that the comparison of documents handed over by Shri Pathak with originals has "revealed that contents of the documents have been modified with obliterations, interpolations and fabrication". The CBI have also stated that "there is absolutely no question of Director, CBI deputing any CBI Officer to visit the hon. MP with these documents to intimidate him or Members of his political party and to influence them to vote in a particular manner".

In view of the averments made in the factual report of the CBI which is necessarily a confidential document and also in view of fact that the issues and documents in question relate to proceedings pending in different Courts, including the hon. Supreme Court and as such they are *sub judice*, I am of the view that the matter be treated as closed.

Now, Shri Basu Deb Acharia.

...(Interruptions)

**श्री ब्रजेश पाठक (उन्नाव) :** सर, यह बहुत गंभीर विषय है। मुझे 22 तारीख को धमकी दी गयी थी और इस बारे में सदन को मैंने बताया था। मेरा आपसे सीधा अनुरोध है कि किसी सदस्य के साथ कोई श्रैटनिंग होती है और वह सदन का मੈम्बर है, आप उसके गार्जियन और कस्टोडियन हैं। ऐसे मामले को प्रिवलेज कमेटी में देने की संसदीय परम्परा रही है। इस मामले को बंद कर देने से सदन की परम्पराओं का उल्लंघन होता है और सदस्य को सदन में आने से रोकना प्रिवलेज का मामला बनता है। इसलिए मेरा आपसे अनुरोध है कि इस तरीके से अगर पोलिटिकल लंग से इस मामले को निपटाया जाएगा, उसे पूरा देश देखेगा कि एक सदस्य को एक सरकारी एजेंसी के लोग धमकी देकर चले जाते हैं और कह दिया जाए कि इस मामले को बंद समझा जाए, तो हुजूर मेरा आपसे यही आग्रह है कि इस मामले को तत्काल प्रिवलेज कमेटी को सौंप देने का कष्ट करें, जिससे हमारे साथ न्याय हो सके। आप न्याय-प्रिय हैं और न्यायशीलता की कुर्सी पर बैठे हैं और आप हमारे साथ न्याय करेंगे, यह मैं जानता हूँ। इसलिए मेरा अनुरोध है कि इस मामले को प्रिवलेज कमेटी को सौंप दें। वह जिम्मेदार कमेटी है, वह गलत काम नहीं करेगी, ऐसा हम मानते हैं। आपने पूर्व में भी प्रिवलेज कमेटी की तारीफ की है। प्रिवलेज कमेटी को सौंप देने से दूध का दूध और पानी का पानी हो जाएगा। अगर मैं गलत हूँ तो मुझे दंड दिया जाए लेकिन अगर किसी ने आकर मुझे श्रैट दिया है तो उसे भी दंड देने का काम आपको करना चाहिए, प्रिवलेज कमेटी को करना चाहिए। इस तरह इस मामले को बंद कर देने से कहीं-न-कहीं राजनैतिक षडयंत्र की बू आती है और ऐसा लगता है कि सरकार अपना पक्ष बचाने के लिए, हमें सरकार के पक्ष में मत देने को प्रेरित करने के लिए, हमारी आवाज को दबाने के लिए ऐसा कर रही है। मुझे श्रैट भी किया गया है और मामले को पॉलिटिकल बताकर बंद कर देना कतई उचित और न्याय-संगत नहीं है। मेरा आपसे यही आग्रह है कि एक बार इस मामले पर आप पुनर्विचार करके तत्काल इसे प्रिवलेज कमेटी को सौंप दें, जिससे मुझे न्याय मिल सके और पूरे देश की जनता जान सके कि किस प्रकार से सरकार ने अपने पक्ष को बचाते हुए इस मामले को बंद कराने में अपनी भूमिका निभाई।

MR. SPEAKER: Generally, no discussion is allowed on the ruling of the Speaker.

Please sit down now. I have heard you twice; you have repeated it. I respect you. I have a lot of affection for you. There is no question of being politically influenced. It is very painful for me that you would allege political interference in the matter of my ruling. I can only deny it with all the emphasis at my command.

You may please recall that in the presence of everybody, and the whole country was listening to me, I directed the Home Minister to take all possible steps to protect each and every Member so that they are not harassed or interfered with.

So far as your protection is concerned, I immediately issued a direction then and there.

SHRI BRAJESH PATHAK : Sir...

MR. SPEAKER: Mr. Pathak, please listen.

So far as the other matter is concerned, I have applied my mind – I may be wrong. It is a question of *sub judice* matters. All are pending in proceedings; I have ascertained myself. Therefore, we cannot give a judgment on a case sitting here.

श्री ब्रजेश पाठक : मेरा कहना केवल यह है कि...

MR. SPEAKER: I appreciate you. No more debate please. Sorry, no more discussion is permitted. Please cooperate.

...(व्यवधान)\*

MR. SPEAKER: This is setting a very bad precedent.

...(Interruptions)

MR.SPEAKER: This is setting a very, very bad precedent.

...(Interruptions) \*

MR. SPEAKER: You see, I want the House to run. Please cooperate. You have made your submissions. This is setting a very, very dangerous precedent that a discussion is being held on the Speaker's ruling. I may be wrong, I may be honestly wrong, but no discussion is allowed.

...(Interruptions)

MR. SPEAKER: No more discussion is allowed. Sorry, I cannot allow you.

...(Interruptions)

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\* Not recorded

MR. SPEAKER: Now, Mr. Basu Deb Acharia.

...(Interruptions)

SHRI BASU DEB ACHARIA : Mr. Speaker, Sir...

...(Interruptions)

MR. SPEAKER: Mr. Pathak, please cooperate with the Chair.

...(Interruptions)

MR. SPEAKER: Do not write anything.

(Interruptions) अहं! \*

MR. SPEAKER: Nothing will be recorded except the submission of Shri Acharia.

(Interruptions) अहं! \*

MR. SPEAKER: Brajeshji, no debate on my ruling, please. Sorry.

...(Interruptions)

MR. SPEAKER: I cannot allow any discussion on my ruling.

...(Interruptions)

MR. SPEAKER: Mr. Basu Deb Acharia, you may please start.

...(Interruptions)

MR. SPEAKER: This is a very serious situation. Every word will be deleted. Now, you are not stopping it. After my ruling, all words will be deleted. Everything will be deleted.

...(Interruptions)[r7]

MR. SPEAKER : Everything will be deleted.

...(Interruptions)

MR. SPEAKER: You have made your submission. I cannot immediately give a decision. I have already done something which should not have been done, and I have directed everything to be deleted.

...(Interruptions)

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\* Not recorded.

MR. SPEAKER : Everybody is speaking without my permission. Nothing will be recorded. Only Mr. Basu Deb Acharia's speech will be recorded.

(Interruptions) â€! \*

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SHRI BASU DEB ACHARIA : Sir, I have given notice of an Adjournment Motion. ...(*Interruptions*)

Sir, during the last several months in different parts of the country, in a number of States, the minorities are being attacked. ...(*Interruptions*)

MR. SPEAKER: You are not being allowed to speak by your Deputy Leader. What can I do?

...(*Interruptions*)

SHRI BASU DEB ACHARIA : The minorities are being attacked by Sangh Parivar, Vishwa Hindu Parishad, Rashtriya Swayamsevak Sangh...(*Interruptions*)

MR. SPEAKER: Everybody is speaking without my permission. Nothing will be recorded, except the speech of Mr. Basu Deb Acharia.

(*Interruptions*) \*â€

MR. SPEAKER: Please do not make allegation. Do not make allegation like this. You are imputing the Chair. You are making imputation against the Chair. Can you say anything you like?

...(*Interruptions*)

MR. SPEAKER: I have made my observation. Be truthful in the House.

...(*Interruptions*)

MR. SPEAKER: Please sit down. Please do not shout.

As soon as I came to know, I immediately directed my officers to find out what has happened to him and how he is keeping. I had sent messages of good wishes for recovery. I sent flowers. I asked the Secretary there to see. I had taken all steps for him, and I have said I will take all steps.

...(*Interruptions*)

MR. SPEAKER: I do not want this.

...(*Interruptions*)

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\* Not recorded

MR. SPEAKER: I think I would request Mr. Chidambaram. Nobody is prepared to cooperate with me.

...(Interruptions)

MR. SPEAKER: I cannot do this.

...(Interruptions)

MR. SPEAKER: Now, Item No.37, Shri P. Chidambaram.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, the First Batch of Supplementary Demands for Grants for 2008-09 includes 97 Grants and 4 Appropriations. Authorisation is being sought for gross additional expenditure of Rs.2,37,285.84 crore of which Cash Outgo is Rs.1,05,613.38 crore. (Interruptions)

MR. SPEAKER: What can I do Mr. Acharia? You are shouting at me. What can I do? Tell me, what can I do. Do not be unfair to the Chair. I called you but you are not allowed to speak by these interruptions.[\[m8\]](#)

...(ल्यवधान)

अध्यक्ष महोदय : हम अनुमति देंगे, हमने खुद इन्हें बोला है, हमने सब कुछ एक्शन लिया है।

...(ल्यवधान)

MR. SPEAKER : The House stands adjourned till 2 o' clock when we begin with this matter.

**12.30 hrs.**

*The Lok Sabha then adjourned till*

*Fourteen of the Clock.*[\[k9\]](#)

**14.00 hrs.**

*The Lok Sabha re-assembled at Fourteen of the Clock.*

(Mr. Speaker in the Chair)

SHRI BASU DEB ACHARIA : Sir, you had called my name before you adjourned the House. ...(Interruptions) I had just started speaking, and the House was adjourned. I have given an Adjournment Notice. ...(Interruptions) The Christians are being attacked every day in the States of Orissa, Kerala and Karnataka. ...(Interruptions) I have given an Adjournment Notice. Please tell us ...(Interruptions)

श्री ब्रजेश पाठक : माननीय अध्यक्ष जी, आपने आज मुझे हाउस में आश्वासन दिया था कि आप इस गंभीर प्रकरण को तत्काल प्रिवीलेज कमेटी को देंगे।...(ल्यवधान)

MR. SPEAKER: Do not record anything.

*(Interruptions) \**

MR. SPEAKER: The matter is going on. Now, Item No. 37, Mr. Chidambaram.

*...(Interruptions)*

**अध्यक्ष महोदय :** अभी समय नहीं है। मैंने बहुत मौका दिया था लेकिन किसी ने मौका नहीं लिया।

*...(व्यवधान)*

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\* Not recorded